

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR .

\* \* \*

Date of Decision: 31.3.2000

OA 452/99

Gopal Sharma, Chief Public Relation Inspector under respondent No.3 .

... Applicant

v/s .

1. Union of India through General Manager, Western Railway, Churchgate, Mumbai.
2. Chief Personnel Officer, Western Railway, Churchgate, Mumbai.
3. Chief Public Relation Officer, Western Railway, Churchgate, Mumbai.
4. Shri S.Bhardwaj, presently working as Public Relation Officer, on ad hoc basis, at Ahmedabad.
5. Shri Sanjay Arora, presently working as Public Relation Officer, on ad hoc basis, at Churchgate, Mumbai.
6. Shri S.L.Mohankar, present working as Public Relation Officer, on ad hoc basis, at Indore .

... Respondents .

coram :

HON'BLE MR .S .K .AGARWAL, JUDICIAL MEMBER

HON'BLE MR .N .P .NAWANI, ~~XXXXXX~~ ADMINISTRATIVE MEMBER

For the Applicant

... Mr .P .P .Mathur

For the Respondents

... Mr .T .P .Sharma

O R D E R

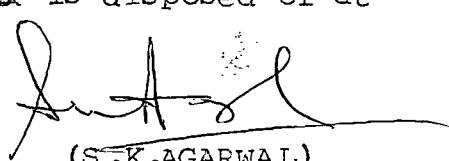
(PER ~~EM~~ HON'BLE MR .S .K .AGARWAL, JUDICIAL MEMBER)

No reply has been filed. Learned counsel for the applicant makes a prayer ~~xxxxxx~~ that this OA may be disposed of finally by giving a direction to the respondents for disposal of the representation of the applicant, which he has filed on 18.6.98. ~~He also submits that~~ he may be allowed to file a fresh representation, which may be disposed of.

2. In view of the submissions made by the learned counsel for the applicant, we direct the respondents to dispose of the representation, if filed within 15 days from the date of passing of this order, within a period of two months from the ~~xxxxxx~~ date of receipt ~~thereto~~ of a copy of this order by a reasoned and speaking order. If the applicant has any grievance after the disposal of the representation, he is free to approach the appropriate forum for redressal of his grievance .

3. With the above directions, this OA ~~xx~~ is disposed of at the stage of admission.

  
(N .P .NAWANI)  
MEMBER (A)

  
(S .K .AGARWAL)  
MEMBER (J)